

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 409**  
**IB/194/ND/2024**

**IN THE MATTER OF:**

Roofs And Ceilings (INDIA) Private Limited                   ...                   Applicant  
Versus  
Svarnim Infrastructures Private Limited                   ...                   Respondent

**Under Section 9 of IBC, 2016.**

**Order delivered on 13.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant                   : Mr. Anish Agarwal, Mr. Pratik Kumar, Advs.  
For the Respondent                   :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Anish Agarwal, Learned Counsel for the applicant is present through video-conferencing and has submitted that as per the direction passed by this Tribunal on 24.04.2024, notice has been sent to the respondent and affidavit of proof of service has been filed. The same is not reflecting on e-portal of this Adjudicating Authority. Mr. Anish Agarwal, Learned Counsel for the applicant undertakes to cure the defects, if any, and get the same be uploaded on e-portal of this Adjudicating Authority. Let this matter be posted to 31.05.2024.

Sd/-  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**